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7

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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✓
O.A/T.A No. 400/02

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SECTION OFFICER (Judl.)

Sahitya
4/12/17

(SEE RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 400/02
Misc. Petition No. _____
Contempt Petition No. _____
Review Application No. _____

Applicant(s): Shri K.R. Kalita

- Vs. -

Respondent(s): Union of India vs

Advocate for the Applicant(s): Mr. A. Ahmed

Advocate for the Respondent(s): Mr. A.K. Choudhary C.G.S.E.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form but not in time. Condonation of time is filed / not filed for Rs. 50/- applied vide IPO/BL No. 76,575439</p> <p>Dated <u>9.11.02</u></p> <p><i>[Signature]</i> Dy. Registrar</p>	17.12.2002	<p>Heard Mr. A. Ahmed, learned counsel for the applicant.</p> <p>The application is admitted. Call for the records.</p> <p>Put up the matter on 19.12.2002 for further orders in presence of the Central Government Standing Counsel.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>Steps taken. Notice prepared and sent to Dts for issuing the Respondent No 1 to 6 by Regd. A/D. & by Dandl.</p> <p><u>17/12</u></p>	19.12.02	<p>The matter was taken up for disposal and upon hearing the parties the case stands disposed of as per order kept in separate sheets.</p> <p>No order as to costs.</p> <p><i>[Signature]</i> Vice-Chairman</p>
D/No _____		
Dtd _____		
<u>20.12.2002</u>		
<p>Copy of the Judgment has been sent to the office for issuing the same to the applicant as well as the L/S. for the Registrar.</p>		

mb

pg

5/

3

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 400 of 2002.

DATE OF DECISION 19-12-2002.

Sri Kinaram Kalita

PETITIONER

Sri A. Ahmed

ADVOCATE FOR THE PETITIONER

- VERSUS -

Union of India & Ors.

RESPONDENTS


Sri A.K.Choudhury, Addl.C.G.S.C

ADVOCATE FOR THE RESPONDENTS

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice Chairman.



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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 400 of 2002.

Date of Order : This the 19th Day of December'2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

Shri Kinaram Kalita,
Assistant Engineer (Elect)
Manipur Central Elect. Sub-Division
No. 1 Central Public Works Department,
P.O. Imphal.

...Applicant

By Advocate Mr A.Ahmed.

- Versus -

1. The Union of India
represented by the Secretary to the
Govt. of India, Ministry of Urban Affairs,
New Delhi.
2. The Director General (Works)
Central Public Works Department,
Nirman Bhawan,
New Delhi-110011.
3. The Chief Engineer (Electrical)
Eastern Zone, 234/4 A.J.C. Bose Road,
Kolkata-700020.
4. The Superintending Engineer
(Co-Ordination) Circle Central Public
Works Department Eastern Region,
Nizam Palace, Kolkata-20.
5. The Superintending Engineer (Elect)
Guwahati Central (Elect) Circle,
Central Public Works Department,
Guwahati-21.
6. The Executive Engineer (Elect)
Silchar Central Electrical Division,
C.P.W.D, Malugram, Mela Road,
Silchar, Assam.

....Respondents

By Advocate Sri A.K.Choudhury, Addl.C.G.S.C.

O R D E R

CHOWDHURY J.(V.C)

The controversy relates to posting and transfer. In this application the applicant has sought for a direction for

contd..2

5

considering his case in the light of the representation submitted by him for posting to a place or station nearby home in terms of the Government policy.

2. The applicant is working as Assistant Engineer, Central Public Works Department, Manipur Central Electrical Sub-Division No.1. He was lastly transferred on 14.9.2000 to Imphal under the Executive Engineer, Electrical, Silchar. He completed his two years tenure at Imphal on 14.9.2002. In this O.A. the applicant had relied upon the Office Memorandum dated 10.12.97 which was further clarified by communication dated 5.5.99 by which the competent authority decided that the tenure posting of officers and staff of C.P W.D., posted in North Eastern Region would continue to two years, irrespective of their length of service till further orders. Mr A. Ahmed, learned counsel for the applicant submitted that applicant is retiring on August 2004 and in the light of the C.P.W.D. Manual Vol.I the officers who are due to retire on suerannuation may be considered for transfer near their home town. Home town of the applicant is Dibrugarh and therefore he submitted representation dated 4.1.2002, 6.9.2002 and the last one on 14.11.2002 praying for his transfer near his home town at Dibrugarh. In that representation the applicant also mentioned about chronic psychiatric disorder of his wife. Mr Ahmed submitted that instead of considering his representatio mentioned above, the respondents by impugned order dated 13.12.2002 sought to fill up the post at Doomdooma by posting Sri S.K.Mondal on promotion against the existing vacancy.

3. I have also heard Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents. Mr Choudhury submitted that the order dated 13.12.2002 by itself does not indicate that applicant's case would not be considered. The case of the applicant ^{would} undoubtedly be considered by the authority as per law.

4. Upon considering all the aspects of the matter I am of the view that ends of justice will be met if a direction is issued on the respondents to consider the representation submitted by the applicant sympathetically within a month from the date of receipt copy of this order. The applicant may also submit a fresh representation before the authority within 7 days from today to enable the authorities to consider his case favourably. Till consideration of his case the respondents are directed not to fill up the post at Doomdooma.

Subject to the observation made above the application stands disposed of. There shall, however, be no order as to costs.


(D.N.CHOWDHURY)
VICE CHAIRMAN

x

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 400 OF 2002.

Shri K R Kalita -Applicant.

-Versus-

The Union of India & Others -Respondents.

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Filed by

Advocate

(Signature)
(Adv. H.M. (K))

Com

- 1 -

Filed by
Shri Kinaram Kalita,
Applicant
Through
Shri (Abul A.H.M.E.)
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 400 OF 2002.

BETWEEN

Shri Kinaram Kalita,
Assistant Engineer (Elect)
Manipur Central Elect. Sub-Division
No. 1 Central Public Works Department,
P.O.- Imphal

-Applicant.

-AND-

1. The Union of India represented by the Secretary to the Government of India Ministry of urban Affairs New Delhi.
2. The Director General (Works) Central Public works Department, Nirman Bhawan New Delhi- 110011.
3. The Chief Engineer (Electrical) Eastern Zone, 234/4 A.J.C. Bose Road, Kolkata-700020.

022

4. The superintendent Engineer
(Co-Ordination) Circle Central Public
Works Department Eastern Region,
Nizam Palace, Kolkata -20.
5. The Superintending Engineer, (Elct.)
~~Assam~~ ^{Guwahati} Central Circle ~~1~~, ^(Elect) 21
Central Public Works Department,
Guwahati-21.
6. The Executive Engineer (Electrical)
Silchar Central Electrical Division,
Central Public Works Department,
Malugram, Mela Road, Silchar Assam,
Pin - 788002.

-Respondents.

- 1] DETAILS OF THE APPLICATION
- I] PARTICULARS OF THE ORDER AGAINST WHICH
THE APPLICATION IS MADE:

This application is ~~not~~ made against the
impugned transfer order No. 21 (T) SE
(Codn)/ER/ AEE/CDN VI/080 dated 13-12-2002 and
also seeking for a direction from this Hon'ble
Tribunal to the Respondents to consider the

transfer of the applicant from his present place of posting, i.e., from Imphal to his nearby Home Town Dibrugarh.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE:

Facts of the case in brief are given below:

4. 1] That your humble applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.

4.2] That your applicant was appointed as Junior Engineer in Central Public Works Department. Now he is working as ^{Asstt} ~~Junior~~ Engineer Central ^{the year 1965 in}

Qm

Q1

Public Works Department, Manipur Central Elect.
Sub-Division No. 1, Central Public Works
Department, Imphal.

4.3] That your humble applicant begs to state that he has joined in the NEFA Elect. Division 02-01-1965. He had been transferred at different places of North Eastern Region. The Office of the Respondent No.2 has issued an office Memorandum dated 5th May 1999 regarding tenure of office and Staffs posted in the North Eastern Region. The relevant portion of the said Memo is quoted below:

"It has been decided by the competent authority that, the tenure of posting of officer and staff of C.P.W.D., posted in North Eastern Region, will continue to be two years, irrespective of their length of service, till further orders."

Annexure-A is the photocopy of office Memorandum dated 5th May 1999 issued by the office of the Respondent No. 2.

4.4] That your applicant begs to state that he was lastly transferred on 14-09-2000 to Imphal under the Executive Engineer, Elect., Silchar. He completed the two years term in Imphal on 14-09-2002.

am

4.5] That the applicant begs to state that he is now more than 58 years and he is at the verge of retirement. He is going to be retired on superannuation on 31st August 2004. Under the compelling circumstances the applicant had filed representations on 06-09-2002 and 14-11-2002 before the Additional Director General, C.P.W.D. Eastern Region, Nizam Palace, Kolkata, West Bengal with a request to transfer him from Impahal to a station nearby Home Town Dibrugarh. It may be stated here that Doomdooma Electrical ^{Sub-} Division of C.P.W.D. under Tinsukia District is the only place, which is nearer to his home town. There are no Electrical ^{Sub-} Divisions nearer to Dibrugarh. u

Copies of representations dated 06-09-2002 and 14-11-2002 are annexed as Annexures-B and C to this petition.

4.6] That your applicant begs to state that his wife Mrs. Lakhi Kalita is also suffering from mental disorder as well as from diabetics and she needs constant care and medical treatment. Recently, mother of the applicant has been died.

Annexure-D (series) are the photocopies of medical treatment of the wife of the applicant.

Cm

4.7) That your applicant begs to state that the Respondents without considering the genuine ground of the applicant issued impugned Transfer Order No. 21 P(T) SE (Codn)/ER /AEE /CDN VI/1080 dated 13-12-2002 has been transferred from Kolkata to Doomdooma by rejecting the claim of the applicant. It is worth to mention here that said post at Doomdooma was lying vacant ~~xxx~~ for about 2 1/2 months back. But knowing fully well about the facts of the applicant the Respondents with a motive behind ~~xx~~ has accommodated their interested person in the said post.

Annexure-E is the photocopy of said transfer order dated 13-12-2002.

4.8) That your applicant begs to state that he is compelled to approach this Hon'ble Tribunal for setting aside the Impugned Transfer Order dated 13-12-2002 as he is going on retirement on 31st August 2004.

4.9) That the applicant submits that the Respondents have issued the Impugned transfer order 13-12-2002 against the Govt. Circular and transfer policy. Your applicant has got reason to belief that the Respondents are resorting the colourable exercise of power to accommodate the person of their interest.

4.10) That the applicant submits that the Respondents have violated the Govt. rules and ~~xxx~~ policy in regard of transfer of individual in contrary

to the Central Public Works Department Manual, Volume-I. The Respondents have also failed measurably to implement their own Office Memorandum.

4.11) That your applicant submits that the procedure adopted by the authority in the case of applicant is discriminatory, mala fide, illegal and without jurisdiction.

4.12) That your applicant submits that in spite of existing vacancy at Doomdooms the Respondents without considering the genuine ground of a senior most ~~ps~~ employee the Respondents accommodated ~~xxxx~~ a person who is on promotion from Kolkata. The Respondents could easily accommodated the newly promoted person to ~~the~~ other places. But the Respondents in a whimsical manner rejected the genuine grounds of the applicant and deprived the applicant from his legitimate claim.

4.13) That your applicant submits that in view of the facts and circumstances it is a fit case for passing an interim Order by cancelling the Impugned Transfer Order dated 13-12-2002 at Annexure-E and also for a direction to the Respondents to consider the case of the applicant for posting at doomdooms.

4.14) That your applicant submits that if the Hon'ble Tribunal ~~do~~ not enterfare into this matter immediately than the applicant will suffer irreparable loss and injuries.

am

4.15] That this application is filed bona fide and for the interest of justice.

5. GROUND FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the Respondent has not considered their own guideline regarding choice place of posting near home town at the verge of retirement of the person concerned. As such, there is no jurisdiction in denying the said benefit to the applicant.

5.3] For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who are similarly situated should be granted the same benefit.

5.4] For that, the said post was vacant for nearly 2 and half months back but the respondents with a mala fide intention accommodated their interested person from Kolkata to Doondooma by depriving the applicant. As such, the action of

Om

the respondents is ultra vires and also not sustainable in law.

5.5] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.6] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.7] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

C.M.

That the applicant further declares & he has not filed any application, Writ Petition or suit in respect of the subject matter of the instant application before any other court, authority nor any such application, writ petition or suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prays that your Lordship may be pleased to admit this petition and may be pleased to direct the respondents to give the following reliefs:

- 8.1) That the Impugned Order No. 21(T)/SE(Codn)/ER/AEE/CDN VI/1080 dated 13-12-2002 issued by the Respondent No. 4 may be set aside and quashed and the Respondents may be directed to consider the case of the applicant in fresh by transferring the applicant ~~xxx~~ from Imphal to Doomdoom.
- 8.2) To pass any other relief or reliefs to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.3) Cost of the application.

Amr

9) INTERIM ORDER PRAYED FOR;

Pending disposal of the application the applicant most respectfully prays that your Lordship may be pleased to pass an interim order by way of ^{Transfer} suspending the ~~&ff&as~~ order vide No.21(T)/SE(Codn)/ER/AEE /CDN VI /1080 dated 13-12-2002 at Annexure-E issued by the Respondent No. 4.

10) Application is filed through Advocate.

11) Particulars of I P O:

I P O No. 76575939

Date of Issue 9.11.2002

Issued from G.P.O. Guwahati

Payable at Guwahati

12) LIST OF ENCLOSURES:


As state above .

Verification,

V E R I F I C A T I O N

I, Sri Kinaram Kalita, Assistant Engineer
(Elect.) Manipur Central Electrical Sub-Division No. 1,
C.P.W.D., P.O. Imphal, do hereby solemnly verify that
the statements made in paragraphs 4.1, 4.2, 4.4, 4.8
— are true to my knowledge, those made in
paragraphs No. 4.3, 4.6, 4.7. —
are being matters of records are true to my information
derived therefrom which I believe to be true and those
made in paragraph No. 5 are true to my legal advice
and rest are my humble submissions before this Hon'ble
Tribunal. I have not suppressed any material facts.

And I sign this verification today on this 17th day
the Dec ~~day~~ of 2002 at Guwahati.


ER. K.R. KALITA.
Declarant.

=13=

ANNEXURE - A

No.29/1/97-EC.I
GOVERNMENT OF INDIA
DIRECTORATE GENERAL OF WORKS
CENTRAL PUBLIC WORKS DEPARTMENT

4/4/99
25/5/99
G.O.A.
D. G. I.

New Delhi, dated, the 5th May, 1999.

OFFICE MEMORANDUM

Subject:- Tenure of officers and staff posted in North Eastern Region.

.....

The undersigned is directed to refer to this Directorate's O.M. of even number dated 10-12-97, on the subject cited above.

It has been decided by the competent authority that, the tenure of posting of officers and staff of C.P.W.D., posted in North Eastern Region, will continue to be two years, irrespective of their length of service, till further orders.

Mahendra Kumar
(MAHENDRA KUMAR)
DY.DIRECTOR(ADMN.)-I

All Chief Engineers(Civil & Elect.)/Superintending Engineers(Civil & Elect.)/ Executive Engineers(Civil & Elect.) in C.P.W.D., PWD, including Valuation, Appropriate Authority, I.T Deptt., M/o Environment & Forests etc.

NO. 3(1)/G.F.D.F./99/1269 dt. 31/5/99

Copy forwarded for information and circulation amongst the staff members - 4:-

- ① All the D. O. (G)/D. O. (P) & under G. F. D. F.
- ② D. O., G. F. D. F.
- ③ Head Clerk, G. F. D. F.

[Signature]
EXECUTIVE ENGINEER (G.O.)
GENERAL ENGINEER, DIVISION NO-1,
C.P.W.D. GUWAHATI-31

[Signature]
Adv. G.

77 number
of officers
to be
12
17
31

= 14 =

ANNEXURE - B 21

No. PF/MCESDI/Transfer/2002-03/1361

Dated 6th Sept., 2002.

To

The Superintending Engineer (Co-Ord),
C.P.W.D. Eastern Region,
N.S.O. Building,
234/4, Acharya J.C. Bose Road,
Kolkatta, West Bengal,
Pin - 700020.

Sub:- Representation for transfer and posting to a place
nearby Home-Town on compassionate ground.

Ref:- My representation No.1183 dated 4.1.2002.

Respected Sir,

I, Sh. K.R. Kalita, AE(E)/MCESD-I, Imphal would like to draw your kind attention for my transfer from Imphal to nearby Home-Town Dibrugarh on my representation No.1183 dated 4.1.2002 but it is disheartening to me that nothing has been heard from your end upto now.

That Sir, in my earlier representation, I had submitted all documents pertaining treatment of my wife, Mrs. Lakhi Kalita who has been suffering from mental dis-order as well as diabitties which is an incurable disease for which regular nursing and medical check up are required.

Again I like to inform you that being a Psychiatric patient, my wife had earlier been admitted twice in "VINCENZA GEROSA HOSPITAL" Dibrugarh - Assam for treatment of mental dis-order and Diabitties under Dr. Soumitra Ghosh from 22.7.97 to 10.8.97 and November, 1998. In support of that necessary prescription and discharged Certificate issued by the Hospital are also sent herewith for your confirmation.

Now my wife is at Dibrugarh under care of my eldest daughter who is also studying in Dibrugarh University, My son is at Sibsagar and the youngest daughter is with me since I am also a "B.P." Patient.

I myself persue Shri S.L. Sengupta, Assistant Engineer(E), MCESD No.II, Langjing to take over my charges in case no substitute being posted against me.

Lastly I once again request your goodself to consider my case on priority basis to save my family from any eventuality for which I will remain grateful to you.

Encl: Prescription & Discharged
Certificates.

Yours faithfully,

cm
6/9/2002
(K.R. KALITA)

Assistant Engineer(E)
Manipur Central Elect. Sub-Divn-I,
CPWD, Imphal.

Contd...P/2.

Attended
to

=15=

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Copy forwarded to:-

- 1) The Addl. Director General, CPWD, Eastern Region, Kolkata for favour of information and sympathetic consideration please.
- 2) The Regional Secretary, Eastern Region, CPWD Engineer's Association, Kolkata for information and it is requested to persue my case on priority basis considering my all aspects given at the earliest possible please.

SD

(K.R.KALITA)

....

Certificates.

Yours faithfully,

cm
6/19/2002

(K.R.KALITA)
Assistant Engineer(E)
Manipur Central Elect.Sub-Divn-I,
CPWD, Imphal.

Contd...P/2.

Adm. Secy
Adm. Secy

Contd...P/2.

= 16 =

ANNEXURE - C-23

**GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT
TULIHAL AIRPORT, IMPHAL**

No. PF/MCESD-I/T&Posting/2002-03/

Dated 14.11.2002

To,

The Additional Director General,
C.P.W.D. Eastern - Region,
Nizam Palace,
234/4, Acharya J.C. Bose Road,
Kolkata, West Bengal,
Pin - 700 020.

(Through Proper Channel)

Subject :- **Prayer for Transfer & Posting to a place/station
nearby my Home - Town Dibrugarh, Assam on
compassionate ground as well as on super annuation
on 31st August/04**

Ref. :- My Representation No. 1183 dtd. 4/01/02 and 1361 dtd.
06/09/2002.

Honourable Sir,

I, Sh. K.R. Kalita, Assistant Engineer (Elect)/Manipur Central Elect.
Sub-Division No. I, CPWD, Imphal would like to draw your kind attention for
your sympathetic consideration for my Transfer from Imphal to a station
nearby my Home Town Dibrugarh Assam and in this connection, the following
few lines have been sent to you for availing your judicious sympathetic
consideration at the earliest possible please.

That Sir, ; my earlier representation No. 1183 dtd. 4/1/02 had been
sent to the Superintending Engineer (Co-ord) Eastern Region, Kolkata with a
copy to you as well as to the Regional Secretary Engineer Association,
Kolkata giving details illness of my wife Mrs Lakhi Kolita since 1997. She has
been suffering from Chronic mental dis-order with diabetties and now under
treatment of phygician, Dr. Soumitra Ghosh Md. Neuro Psychiatrist at
Dibrugarh AMC-Assam. During this period, she was admitted twice in
"VINCENZA GEROSA HOSPITAL" Dibrugarh. Regarding this treatment all
document sent to the SE (Co-ord.) Calcutta vide my letter no. 1361 dtd.
6/9/2002 with a copy to you and to the Regional Secretary, EA Kolkata. Now
my wife is under supervision of Eldest daughter at Dibrugarh who is also a
student of Dibrugarh-University, she is handly coup up with her study which
best gauged by you. My only son is busy with this work at Sibsagar which 84
kms. away from Dibrugarh.

Sh. K.R. Kalita
Assistant Engineer

=17=

Again I am sorry to inform you that I am going on super annuation on 31st August 2004 which is practically less than 2 yrs. I have already completed my 2 years. tenure at Imphal.

Lastly again I request your good-self to consider my case sympathetically and suitable order may be issued. Regarding handing over my charge, S/S S.N. Sengupta, AE (E) Manipur Central Elect. Sub-Division No.II, CPWD, CRPF, Langjing is giving his written consent to take over and copy of the same sent herewith to you for your confirmation.

Thanking you.

Yours faithfully,

K.R. Kalita
14/11/2002

(K.R. Kalita)

Assistant Engineer (Elect.)
Manipur Central Elect. Sub-Divn.-I
C.P.W.D., Imphal.

Copy forwarded to :-

- 1) The Superintending Engineer (Co-ord.), CPWD, Eastern Region MSO building, 234/4 Acharya J.C. Bose Road Kolkata - 02 for favour of kind information with a copy of consent letter issued by S/S S.N. Sengupta, AE(E) and it is requested kindly pursue my case at an earliest please.
- 2) The Superintending Engineer (EI.) GCEC CPWD Guwahati-21 for favour of information and request to recommended and case for early action pl.
- 3) The Regional Secretary, Eastern Region, CPWD, Engineers Association Kolkata-20 with a request to pursue my case considering my present condition and the consent letter as desired, has also been sent to you please.
- 4) The Executive Engineer (EI.)/SCESD CPWD Silchar-2 for favour of information and requested to recommend the same to the SE (E)/GCEC CPWD Guwahati -21 (Bamunimoidar) please..

K.R. Kalita
14/11/2002

(K.R. Kalita)

Assistant Engineer (Elect.)
Manipur Central Elect. Sub-Divn.-I
C.P.W.D., Imphal.

P/C

S/S S.N. Sengupta
AE (E)

= 19 =

20

Dr. Soumitra Ghosh MD

NEURO PSYCHIATRIST

TO WHOM IT MAY CONCERN

This is to certify that Mrs. Lakshmi
 Kalita Tiyam, female, Hindu wife of
 Mr. K. K. Kalita of Nityananda, Assam.
 (Dept. of C.P.W.D.) is under my
 treatment since June 1997 due to
 chronic mental illness with disabilities.
 Presently she is continuing
 medication and check up regularly.
 She is advised to continue medication
 and regular monthly check up and
 she should stay with her husband
 in peaceful familial environment.

12/10/20

DR. SOUMITRA GHOSH MD

Neuro Psychiatrist

Department of Psychiatry

1000, Anandaballabh Chatterjee Hall, Dibrugarh

Head Office: Dibrugarh Nallapool Daily Bazar
 Dibrugarh - 786 001 (Assam)
 © (0373) 300992 (R)

Consultation Time :
 3 pm to 6 pm
 Sunday : 9 am to 1 pm

Chamber : Beside Anrudha Dev Namghar
 Durgabari Bus Stop, Nallapool
 Dibrugarh - 786 001 (Assam)

Tel- 302004

Attest
 Admin

202

V. Gerosa Hospital, Dibrugarh.

REPORT ON EXAMINATION OF URINE


অসম চিকিৎসা কেন্দ্র

Name & Address Mr. Sakhi Kalilo

Refd. by Dr. _____ Date 5/3/77

Physical Examination :

Quantity <u>5ml</u>	Odour <u>Aromatic</u>
Colour <u>Pale yellow</u>	Sediment <u>Nil</u>
Appearance <u>Normal</u>	Sp. Gravity _____
Chemical Examination	Microscopical Examination
Reaction <u>Acidic</u>	Inorganic deposits _____
Albumin <u>Nil</u>	Organic deposits <u>Nil</u>
Glucose <u>(+)</u>	Epithelial cells <u>0-1 /HP</u>
Acetone _____	Pus cells <u>0-2 /HP</u>
Phosphates _____	R. B. C. <u>1-5 /HP</u>
Bile Salt _____	WBC _____
Bile Pigment _____	Diastase <u>AVI</u>
Urobilinogen _____	Parasites _____
Others _____	Others <u>6-8 cap. crystals /HP</u>
General Remarks _____	<u>crystals /HP</u>
	Hony. Pathologist.


 Hony. Pathologist

ANNEXURE - E

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Govt. Of India
Kendriya Lok Nirman Vibhag
Office of Superintending Engineer (Cordin)
Eastern Region, 17th Floor 2nd MSO Bldg
23A/4 AJC Bose Road, Kolkata-700020
Tel: 033-22477416 Fax: 033-22812183

Dated 13/12/2002

21(1)SE(Co-1)/ER/AEE/CDN VII/1080

OFFICE ORDER

Consistent upon their promotion as Asst Engineers (Elect) ordered by the DKW, CPWD, New Delhi vide Office Order No.246 of 2002 issued vide No. 3049/2001-EC III dated 01/11/02, ADG(ER), CPWD, Kolkata is pleased to order transfer and posting of the following officers in public interest.

Sl No	Name Sh.	From	To	Remarks
1	BNDI Paul (on promotion)	BCED, Bhubaneswar	KCED, Patna	Existing vacancy
2	SC Saha (on promotion)	Do	SCRD, Silchar	Vice Sh SB Gupta already transferred
3	SK Mondal (on promotion)	KCEDII	Duomduma S/D	Existing vacancy
4	PC Sarkar (on promotion)	GCEDII, Cuttack	KCEDIV	Existing vacancy
5	JK Das (on promotion)	TZCED, Tezpur	KCEDVI	Existing vacancy
6	RB Das (on promotion)	BCED, Bhubaneswar	Dumard S/D	Existing vacancy
7	SK Biswas (on promotion)	KCED, Ranchi	BCED, Siliguri	Existing vacancy

The Executive Engineers/Superintending Engineers should ensure that no vigilance/disciplinary case is either pending or contemplated against any of the above said officers under orders of promotion before they are authorized to take up the post of AE(Elect).

The officers should be relieved immediately without waiting for their certificates. Officers under orders of posting/transfer should immediately proceed to their respective places on their relief and send two copies of TR I form to the Section Officer EC III, CPWD, Nirman Bhawan as well as this office quoting above said office order no and date.

They should send certificate of having written their self appraisal and the C.P.s in respect of officers working under them.

In case of vacancy at a station against which posting orders have been issued has already been filled, the AE concerned may be given another posting at the same station with in the zone in the field/planning.

[Signature]
SE (Co-1)/ER

Copy to:

- 1 DG(W), CPWD, Nirman Bhawan, New Delhi (110011)
- 2 ADG (ER), CPWD, Kolkata
- 3 Chief Engineer
- 4 P/RAO (RZ), CPWD, Kolkata
- 5 SEs / EEs concerned
- 6 Officers Concerned
- 7 Secretary, CPWD Engineers Association, Kolkata

[Signature]
13/12/02.
EA to SE(Co-1)

Asst

[Signature]
Attn: El
[Signature]